

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI**

Appeal No.: E/00235/2008

(Arising out of Order-in-Appeal No. 134/2007 (M II) dated 31.07.2007 passed by the Commissioner of Central Excise (Appeals), Chennai)

Al Karma, : Appellant
Through its partner Shri J. K. Das
Vs.

Commissioner of Central Excise, : Respondent
Chennai-II Commissionerate

Appearance:-

None
for the Appellant

Shri. S. Govindarajan, AC (AR)
for the Respondent

CORAM:

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: 02.08.2018

Final Order No. 42199 / 2018

Per Bench :

The above appeal came up for hearing as per the published list.

2. None appeared for the appellant.

3. Despite notices being issued to the appellant, none have appeared on behalf of the appellant. On the previous posting on 24.07.2018, Ld. Counsel Shri. M. Kannan had requested for time and

the appeal was adjourned to 02.08.2018 as a last chance. Today, he represented that he had no instructions from the Counsel on record. It is inferred that the appellant is not interested to pursue the appeal.

4. The appeal is dismissed for default.

(Dictated and pronounced in open Court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Sdd